THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

No.HCM.II/184/2015/Estt/6036 The High Court of Meghalaya, in exercise of powers under Rule 7(C) (2) of the Rules of the High Court of Meghalaya, 2013, is pleased to transfer and post the following Judicial Officers under the Meghalaya Higher Judicial Service and Meghalaya Judicial Service, as under:-

SI.No.	Name of Judicial Officer	Present Posting	Transferred and Posted as
1.	Smti Gasalynn Rani,	District & Sessions	District & Sessions Judge, West
	Grade-I Judicial	Judge, Ri-bhoi	Garo Hills District, Tura, and
	Officer	District, Nongpoh.	South West Garo Hills District, Ampati.
2.	Smti Cordilia Dkhar,	District & Sessions	District & Sessions Judge, Ri-
	Grade-I Judicial	Judge, West Garo	Bhoi District, Nongpoh.
	Officer	Hills District, Tura. &	
		South West Garo	
		Hills District, Ampati.	
3.	Smti Kerpa Meida L	Addl. District &	Director, Meghalaya State
	Nongbri, Grade-I	Sessions - cum -	Judicial Academy, Shillong.
	Judicial Officer	Special Judge,	
		POCSO Act, West	
		Garo Hills, Tura	
4.	Shri Daniel S.	Chief Judicial	Full Time Secretary, District
	Marbaniang, Grade-	Magistrate, East	Legal Services Authority, East
	II Judicial Officer	Khasi Hills District,	Khasi Hills District, Shillong.
		Shillong.	
5.	Smti Angeline Matti	Full Time Secretary,	Chief Judicial Magistrate, Eas
	Pariat, Grade-II	District Legal	Khasi Hills District, Shillong
	Judicial Officer	Services Authority,	
		East Khasi Hills	
		District, Shillong.	

The aforementioned Judicial Officers are to handover / take charge by 15th October, 2019, except the Officer, Smti Kerpa Meida L.Nongbri, who shall join her new place of posting on 1st October, 2019.

By order,

REGISTRAR GENERAL

Memo. No.HCM.II/184/2015/Estt/6036-A

Copy for information to:-

- 1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya for kind information of his Lordship.
- 2. The P.S. to Hon'ble Mr. Justice H.S.Thangkhiew, High Court of Meghalaya, for kind information of his Lordship.
- The Commissioner & Secretary to the Government of Meghalaya, Law Department, Shillong with a request to issue related notifications effecting functioning of the respective court/Offices as per relevant Act, Rules and Regulations, etc.
- 4. Smti Gasalynn Rani MHJS, District & Sessions Judge, Ri-Bhoi District, Nongpoh, for information and necessary action.
- 5. Smti. Cordilia Dkhar, MHJS, District & Sessions Judge, West Garo Hills District, Tura & South West Garo Hills District, Ampati for information and necessary action.
- Smti Kerpa Meida L.Nongbri, Additional District & Sessions Judge cum -Special Judge, POCSO Act, West Garo Hills, Tura, for information and necessary action and to handover the cases pending in her Court to the Court of the District & Sessions Judge.
- 7. Shri Daniel S. Marbaniang, Chief Judicial Magistrate, East Khasi Hills District, Shillong for information and necessary action.
- 8. Smti Angeline Matti Pariat, Full Time Secretary, District Legal Services Authority, East Khasi Hills District, Shillong for information and necessary action.
- 9. The District & Sessions Judge, Shillong/ Jowai/Nongstoin/Williamnagar/Mawkyrwat for information.
- 10. The Director, Meghalaya State Judicial Academy, Shillong for information.
- 11. The Member Secretary, Meghalaya State Legal Services Authority, Shillong for information.
- 12. The Accountant General (A&E), Shillong for information and necessary action.
- 13. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the Gazette.
- 14. The Treasury Officer, Shillong/Nongpoh/Tura/Ampati for information and necessary action.
- 15. The System Analyst, High Court of Meghalaya to upload the same in the official website of the High Court.
- 16. Office file.

REGISTRAR GENERAL

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